

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 727/MP/2020

Subject : Petition under Section 79(1)(c) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and 33A of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term and Medium-term Open Access in Inter-State Transmission and related matters) Regulations, 2009 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking, inter alia, relaxation of Clause 11.2 of the Detailed Procedure issued by the Central Electricity Regulatory Commission for 'Grant of Connectivity to Projects based on Renewables Sources to the Inter-State Transmission System' dated 15.5.2018 and adjudicating the dispute that has arisen in relation to the agreements entered between Central Transmission Utility and the Petitioner.

Date of Hearing : 13.4.2022

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Mytrah Energy (India) Private Limited (MEIPL)

Respondent : Power Grid Corporation of India Limited

Parties Present : Shri Venketesh, Advocate, MEIPL
Shri Siddarth Joshi, Advocate, MEIPL
Shri Suhail Buttan, Advocate, MEIPL
Ms. Suparna Srivastava, Advocate, PGCIL
Shri Tushar Mathur, Advocate, PGCIL
Shri Mahesh K. Kollipara, MEIPL

Record of Proceedings

Case was called out for virtual hearing.

2. At the outset, learned counsel for the Petitioner submitted that the Petitioner had approached in Appellate Tribunal for Electricity ('APTEL') for appropriate relief on the same matter and the Original Petition filed by the Petitioner before APTEL is still pending. Learned counsel submitted that the Petitioner has filed application in APTEL for withdrawal of the aforesaid OP which is likely to be listed for hearing on 22.4.2022. Accordingly, learned counsel requested to adjourn the instant Petition and list the matter along with Petition No. 227/MP/2020 filed by the Petitioner.

3. Learned counsel for PGCIL had no objection. Learned counsel informed that PGCIL is raising the bills towards LTA and relinquishment charges upon the Petitioner.

4. Considering the request of the learned counsel for the Petitioner, the Commission adjourned the matter.

5. The Petition shall be listed for hearing along with Petition No. 227/MP/2020 in due course for which separate notice will be issued.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)